

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Competition Appeal (AT) No.26 of 2020**

**IN THE MATTER OF:**

**Travel Agents Association of India**

**...Appellant**

**Versus**

**Competition Commission of India & Ors.**

**...Respondents**

**For Appellant:            Shri M.M. Sharma and Shri Anand Sree,  
   Advocates**

**For Respondents:        Ms. Shama Nargis, Deputy Registrar and Shri  
   M.K. Ghosh (R-3)**

**O R D E R**  
**(Virtual Mode)**

**07.12.2020**        Heard Advocate Shri M.M. Sharma. Perused Impugned Order. Para – 18 of the Impugned Order refers to earlier decision dated 15<sup>th</sup> September, 2010 in Case No.39 of 2010 and that COMPAT had upheld the decision vide Order dated 26<sup>th</sup> September, 2012. Copies of these Orders have not been filed. Appellant to file copies of the same. Appellant to file copies within two weeks.

Counsel for Appellant may file copies of Judgements he wants to rely on at the time of admission of the Appeal.

Re-list the Appeal as Fresh Case on 15<sup>th</sup> January, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Ashok Kumar Mishra]  
Member (Technical)

*rs/md*